

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM:

(IB) 420(ND)/2017

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
10.05.2018.**

**NAME OF THE COMPANY: M/s Regal Metal & Ferro Alloys Vs. M/s
Sandeep Axles Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

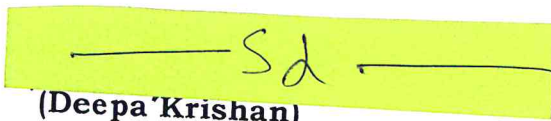
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Shivam Mishra, Mr. Arun Saxena, Advocates for the RP

ORDER

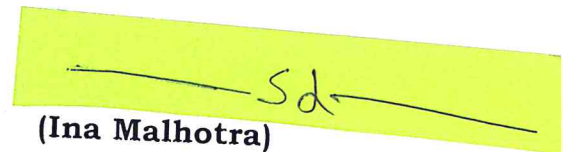
Application CA 169/2018 has been filed by the petitioner praying for directions to Yes Bank to change the authorised signatory of the Account of the Corporate Debtor. Before granting this prayer, the COC is directed to tabulate the expenses towards which this money is required to be used. It is also considered expedient that the COC should raise the money as this amount would be kept secured even till the final stage of Resolution/Liquidator.

To come up on 13th July 2018, the date already fixed.



(Deepa Krishan)

Member (T)



(Ina Malhotra)

Member (J)